

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. – III

Excise Appeal No. 52768 of 2019 [SM]

[Arising out of Order-in-Appeal No.152 (SM) CE/JPR/2019 dated 14.05.2019 passed by the Commissioner (Appeals), Central Excise & CGST, Jaipur -302005]

M/s.Balkrishna Industries Ltd.

...Appellant

A-300-305 & E 306-313,
RIICO Industrial Area, Chopanki,
Biwadi, Distt. Alwar (Raj.)

VERSUS

Commissioner of Central Excise, Alwar

...Respondent

Office of the Commissioner, Central Excise
Commissionerate, Block – “A”
Surya Nagar, Alwar – 301001
Rajasthan

APPEARANCE:

Shri Shaswat, Advocate for the Appellant
Smt. Tamanna Alam, Authorised Representative for the Respondent

Coram: HON’BLE MRS. RACHNA GUPTA, MEMBER (JUDICIAL)

DATE OF HEARING/DECISION: **04 March, 2021**

FINAL ORDER NO. 51111/2021

RACHNA GUPTA:

An application praying for withdrawal of the appeal is received on 26 February, 2021. Learned Counsel has mentioned that they had applied under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The request has been accepted and the Discharge Certificate / Form SVLDRS - 4 being issued in favour of the appellant. The said form alongwith SVLDRS – 1 is also annexed with the application. The same has been acknowledged by learned

Departmental Representative. In view thereof the request for withdrawal is hereby accepted. Consequent thereto, appeal stands **dismissed** as withdrawn.

[Dictated and pronounced in the open Court]

(RACHNA GUPTA)
MEMBER (JUDICIAL)

Anita